

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1058 of 2020

IN THE MATTER OF:

Berger Becker Coating Pvt. Ltd.

...Appellant

Versus

**Committee of Creditors of Asian Colour
Coated Inspat Ltd. & Anr.**

...Respondents

Present: -

For Appellant: Mr. Ishan Thakur, Advocate

**For Respondent: Mr. Ankur Mittal and Ms. Meera Murali, Advocates for
Respondent No. 1 / CoC
Mr. Bishwajit Dubey and Mr. Aditya Jindal, Advocates
(for Successful Resolution Professional, newly arrayed
R-2).**

ORDER
(Virtual Mode)

09.04.2021 On 23.03.2021 Learned Counsel for the Appellant was directed to file Written Submissions.

2. From the perusal of the record it appears that Written Submissions have not been filed on behalf of the Appellant. Although, Written Submissions have been filed on behalf of Respondent No. 1- CoC on 15.03.2021 which is taken on record.

3. Learned Counsel for the Appellant seeks some more time to file Hard Copy of Written Submissions. Prayer is accorded. Learned Counsel for the Appellant is directed to file Hard Copy of Written Submissions not exceeding three pages along with relevant case laws which they rely on, within one week.

4. Learned Counsel for the Respondent is also directed to file Hard Copy of Written Submissions not exceeding three pages along with relevant case laws which they rely on, within one week.

List the Appeal 'For Admission (After Notice)' on **6th May, 2021.**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Ms. Shreesha Merla]
Member (Technical)**

R. N./ nn./